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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A No.223/95

Date of order: 24.08.2000

1. Jagdish Anand, MES No.400023, S/o late Shri R.D.Anand.
2. Surender Singh, MES No.260039, S/o Sh.Sardar Chanda Singh  
Both working as Surveyor of Works under Chief Engineer(MES) Jaipur  
Zone, Jaipur.

...Applicants.

Vs.

1. Union of India through the Secretary to the Govt, Mini. of Defence, New Delhi.
2. Engineer-in-Chief, Army Headquarters, Kashmir House, New Delhi.
3. Chief Engineer, Southern Command, Pune - 411 001.
4. Chief Engineer Jaipur Zone, Power House Road, Bani Park, Jaipur.
5. MES/260041, Shri Krishan Kumar, Surveyor of Works, through: Engineer in Chief, Army HQ, Kashmir House, New Delhi.

...Respondents.

Mr.U.D.Sharma - Counsel for applicant.

Mr.S.S.Hasan - Counsel for respondents.

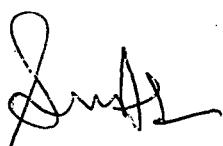
CORAM:

Hon'ble Mr.S.K.Agarwal, Judicial Member

Hon'ble Mr.N.P.Nawani, Administrative Member

PER HON'BLE MR.S.K.AGARWAL, JUDICIAL MEMBER.

The learned counsel for the applicant submits that Full Bench (Principal Bench), New Delhi, vide its order dated 18.1.99, decided/ disposed of the controversy in question and in pursuance of the order passed by the Full Bench on 18.1.99, the Principal Bench, New Delhi, decided bunch of O.As on 14.7.99 directing the respondents to consider the claim of the applicants in the light of the order passed by the Full Bench on 18.1.99, after giving reasonable opportunity of being heard in person. He submits that this O.A may also be decided/disposed of in pursuance of the order passed by Full Bench on 18.1.99 and the Principal Bench On 14.7.99. The learned counsel for the respondents also makes no



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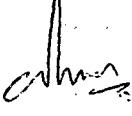
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objection to the contention of the learned counsel for the applicant rather he also submits that the O.A in question may be disposed of in the light of the direction given by the Principal Bench.

2. We, accordingly dispose of the O.A with the direction to the respondents to consider the claim of the applicants in the light of the order passed by Full Bench on 18.1.99 and the order passed by the Principal Bench on 14.7.1999, in case the applicants file representation within a period of one month from the date of passing of this order, to respondent No.2, the respondents shall dispose of the representation within a period of three months from the date of receipt of the representation, by a reasoned and speaking order.

3. To the extent that claims of the applicants are allowed by respondents they shall be entitled to consequential benefits flowing therefrom in accordance with rules and instructions.

4. No order as to costs.

  
(N.P. Nawani)

Member (A).

  
(S.K. Agarwal)

Member (J).